

(3) of section 642 of the Companies Act, 1956—

- (1) The Cost Audit (Report) Amendment Rules, 1969, published in Notification No. G. S. R. 2297 in Gazette of India dated the 27th September, 1969.
- (2) The Cost Accounting Records (Electric Fans) Rules, 1969, published in Notification No. G. S. R. 2298 in Gazette of India dated the 27th September, 1969 together with corrigendum thereto published in Notification No. G. S. R. 2626 in Gazette of India dated the 15th November, 1969;
- (3) The Cost Accounting Records (Electric Motors) Rules, 1969, published in Notification No. G. S. R. 2574 in Gazette of India dated the 8th November, 1969. [*Placed in Library. See No. LT-2173/69.*]

NOTIFICATION UNDER FORWARD
CONTRACTS (REGULATION)
ACT, 1952.

SHRI BHANU PRAKASH SINGH :
On behalf of Shri Raghunatha Reddy,

I beg to lay on the Table a copy of Notification No. S.O. 4438 (English version) and S.O. 4439 (Hindi version) published in Gazette of India dated the 1st November, 1969, issued under section 6 of the Forward Contracts (Regulation) Act, 1952. [*Placed in Library. See No. LT-2174/69.*]

BIHAR CONTINGENCY FUND
(AMENDMENT), ACT, 1969.

THE MINISTER OF STATE IN THE
MINISTRY OF SUPPLY AND IN THE
MINISTRY OF FINANCE (SHRI R. K.
KHADILKAR) : On behalf of Shri P. C.
Setbi,

I beg to lay on the Table a copy of the Bihar Contingency Fund (Amendment) Act, 1969 (Hindi and English versions) (President's Act No. 9 of 1969) published in Gazette of India dated the 15th November, 1969, under sub-section (3) of

section 3 of the Bihar State Legislature (Delegation of Powers) Act, 1969. [*Placed in Library. See No. LT-2175/69.*]

12.28 hrs.

MESSAGE FROM RAJYA SABHA

SECRETARY : Sir, I have to report the following message received from the Secretary of Rajya Sabha :

"In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the All-India Service (Laying of Regulations. Before Parliament) Bill, 1969, which has been passed by the Rajya Sabha at its sitting held on the 26th November, 1969."

ALL INDIA SERVICES (LAYING
OF REGULATIONS BEFORE
PARLIAMENT) BILL.

AS PASSED BY RAJYA SABHA

SECRETARY : Sir, I lay on the Table of the House the All-India Services (Laying of Regulations Before Parliament) Bill, 1969, as passed by Rajya Sabha.

12.29 hrs.

BUSINESS OF THE HOUSE

THE MINISTER OF PARLIAMENTARY AFFAIRS, AND SHIPPING AND TRANSPORT (SHRI RAGHU RAMAIAH) : Last Friday, when I announced the business of the House, you were good enough to recall that the view of the Business Advisory Committee was that the motion on communal disturbances should be from the Home Minister. I have since contacted the Home Minister and he has agreed to move the motion himself. Tomorrow afternoon he will lay a statement on communal disturbances on the Table of the Lok Sabha, and the motion, with your permission, will be debated on the 4th, at 3 O'clock.

MR. SPEAKER : The Business Advisory Committee has taken a decision that on

[Mr. Speaker]

this issue there will be a debate for five hours on a motion to be brought up by the Home Minister. Later on, before the Home Minister could bring in a motion, an hon. Member gave notice of that motion and it was admitted. Of course, it was in order. So, in the circumstances, I think we should stick to the decision taken by the Business Advisory Committee and we will ask the other Member about it; if he wants, he will be allowed to withdraw it.

12.30 hrs.

RE : PERSONAL EXPLANATION UNDER RULE 357 BY SHRI R. K. BIRLA

MR. SPEAKER : Now personal explanation by Shri R. K. Birla.

SHRI S. M. BANERJEE (Kanpur) : Sir, I rise on a point of order.

MR. SPEAKER : Point of order on this ?

SHRI S. M. BANERJEE : Yes, on the personal explanation by Shri R. K. Birla, item 7 on the agenda. My point of order is that he cannot give a personal explanation and I will argue that. May I invite your attention to rule 357 ? If you see the Order Paper, it says that Shri R. K. Birla is to make a personal explanation regarding certain allegations made by Shri Madhu Limaye against the Wool Purchase Mission headed by Shri R. K. Birla. The rule says :

"A member may, with the permission of the Speaker, make a personal explanation although there is no question before the House but in this case no debatable matter may be brought forward, and no debate shall arise."

Shri Madhu Limaye has not made any charge against Shri R.K. Birla in the House. He made that outside the House in 1962-63 when Shri R. K. Birla was neither a Member nor a prospective candidate for membership. Today Shri R. K. Birla is giving a personal explanation in reply to that allega-

tion. Personal explanation is normally resorted to when a slanderous remark is made against a member in the House. If anything is said outside against a member and he is permitted to make a personal explanation in the House it will be a dangerous precedent and, therefore, I want a ruling on this subject before he actually makes his statement.

श्री मधु लिमये (मुंगेर) : अध्यक्ष महोदय, आज सवेरे जब मैं ने कार्य-सूची को पढ़ा तो मुझ को बड़ा अचम्भा हुआ ।

MR. SPEAKER : You are the best person to tell me about that.

श्री मधु लिमये : मेरी राय में यह नहीं आ सकता है । मैं तो वास्तव में बड़ी परेशानी में हूँ । मैंने आप को एक चिट्ठी भी लिखी है, पता नहीं आप ने उस को देखा है या नहीं ।

अध्यक्ष महोदय : मैं पूछना चाहता हूँ कि आप ने इस हाउस में कोई स्टेटमेंट दिया था या नहीं ?

श्री मधु लिमये : कोई नहीं दिया है । इसी लिये आज आप मेरी बात सुनिये । यह जो वुल पचेज मिशन है उस के सम्बन्ध में मैंने श्री आर० के० बिड़ला के इस सदन में आने के बाद कोई आलोचना नहीं की । अब इस में लिखा है कि श्री आर० के० बिड़ला वुल पचेज मिशन के हेड थे । मुझे उस का पता नहीं । वह वुल ऐडवाइजर के नाते वुल पचेज मिशन के सदस्य जरूर थे । लेकिन हो सकता है कि हेड रहे हों । यह 1962 की बात है । उस समय वह लोक सभा के सदस्य भी नहीं थे । उनके बारे में मैंने एस्टिमेट्स कमेटी को जो मेमोरैण्डम लिखा है, शायद वह उसका उल्लेख कर रहे हों, मुझे पता नहीं है । लेकिन यह कौन सा तरीका है कि उद्योगपति होने के नाते जो उन के बीस-तीस साल में अच्छे या